

**GOVERNMENT OF INDIA
MINISTRY OF MINES**

**LOK SABHA
UNSTARRED QUESTION NO. 4712
TO BE ANSWERED ON 15TH DECEMBER, 2016**

Star Rating of Mines

4712. SHRI B. SRIRAMULU:

Will the Minister of **MINES** be pleased to state:

- (a) whether the Government has collected data for 700 mines of major minerals in the country for their rating under sustainable development framework, if so, the details thereof and the reasons therefor;
- (b) whether the Government proposes to amend Mineral Conservation and Development Rules to make timely supply of mineral details by the mines, if so, the details thereof and the reasons therefor;
- (c) whether the Indian Bureau of Mines felicitated star ratings to various mines during 2016; and
- (d) if so, the details thereof, State-wise?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL, NEW & RENEWABLE ENERGY AND MINES (SHRI PIYUSH GOYAL)

(a): A 'Star Rating' system has been instituted by the Ministry of Mines through Indian Bureau of Mines (IBM), in which star rating will be awarded to the mining leases for their efforts and initiatives taken for implementation of the Sustainable Development Framework (SDF), vide notification no. 31/4/2016-M.III dated 23rd May, 2016. Rating of one to five stars would be given to the mines by IBM. The best performing leases would be given 5 Stars. Under this system, a provisional 'Star Rating' would be awarded on self-certification basis of the evaluation template, filed by the mining lessee. A web-portal has been developed for online filing of the evaluation template for Star Rating of Mines. The data for the performance in 2015-16 as per the evaluation template of Star Rating will be filed by the mining lessees. The Star Rating data is to be filed by all the major mineral lease. However only those mines which working for more than 180 days in the reporting year of 2015-16 will be evaluated. The confirmation of star rating would be given upon the due verification in the next inspection by IBM official.

(b): Rule 45 of Mineral Conservation and Development Rules, (MCDR) 1988 prescribes that the owner, agent, mining engineer or manager of every mine, or any person or company engaged in trading or storage or end-use or export of minerals would register with Indian Bureau of Mines (a subordinate office of the Ministry of Mines) and submit monthly/ annual returns for end-to-end accounting of minerals. The registration and submission of monthly/ annual returns was required to be done manually. However, the said rule has been amended vide Gazette Notification No. GSR 430 (E) dated 19.4.2016, to prescribe that the registration and submission of monthly/ annual returns has to be done in electronic form instead of the manual reporting.

(c) & (d): Initially, IBM felicitated 19 mines who were given rating of 4/5 stars, during the National Conclave for Mines and Minerals held at Raipur on 4th July, 2016. The State-wise details are as under:

No	State	No of mines given 5 star rating	No of mines given 4 star rating
1.	Jharkhand	1	2
2.	Rajasthan	2	2
3.	Maharashtra	1	0
4.	Tamil Nadu	1	1
5.	Telangana	1	0
6.	Kanakata	2	2
7.	Chhattisgarh	0	2
8.	Odisha	0	1

However, the star rating of mine is an annual exercise and every mining lease is required to file online return on self certification basis.
